

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.2650/2018

NEW DELHI THIS THE 20TH DAY OF JULY, 2018

**HON'BLE MR. JUSTICE DINESH GUPTA, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Smt. Aakankssha Sswami,
W/o Shri Ramon H Sswami,
R/o House No.11 Block-N,
New Palam Vihar Phase-1
Bajghera Chowk Choma (62),
Gurugram Haryana-122017. ...Applicant

(By Advocate: Mr. V.V.R. Rao)

VERSUS

1. The Director of Education
Through its Director,
Government of NCT of Delhi.
2. The Principal SKV Chawla School
ID 182102. ...Respondents

(By Advocate: Ms. Harvinder Oberoi)

:ORDER (ORAL):

HON'BLE MR. JUSTICE DINESH GUPTA, MEMBER (J):

Heard learned counsel for both the parties.

2. Learned counsel for the applicant submits that the applicant earlier joined the department with her name Ms. Ashu and after marriage she had changed her name as Smt. Aakankssha Sswami, and she immediately informed to the department. The department stopped her salary. They also assured the applicant that they will release her salary after the process is completed.

However, despite so many assurances, respondents have not paid her salary. Applicant has made a representation to the Deputy Chief Minister and the same was also sent to the Dy. Director of Education for consideration. Learned counsel for the respondents submits that the identity certificate along with her representation has been sent to the Deputy Director of Education where her representation is still pending.

3. In the circumstance, we direct the Deputy Director of Education/Competent Authority to decide the representation of the applicant by passing a reasoned and speaking order considering the proof of identity filed by the applicant. We also direct respondent No.1 to take a decision as expeditiously as possible but within two months.

4. Accordingly, the OA is disposed of. No costs.

(ARADHANA JOHRI)
MEMBER (A)

(DINESH GUPTA)
MEMBER (J)

/JK/